

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3299**

TO BE ANSWERED ON THE 7TH AUGUST, 2018/SHRAVANA 16, 1940 (SAKA)

SPECIAL BUDGET ALLOCATION

3299. SHRI BHAGWANTH KHUBA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has sought any report from the State Government of Karnataka regarding article 371J;

(b) if so, the details thereof;

(c) whether the Government has given special budget allocation for Hyderabad, Karnataka and if so, the details thereof;

(d) whether the Government is coordinating with the State Government of Karnataka in the implementation of article 371J; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): Article 371-J, which provides for special provisions for the Hyderabad-Karnataka region of the state of Karnataka, was inserted in the Constitution by the Constitution (Ninety-Eighth Amendment) Act, 2012. Thereafter, the State of Karnataka (Special Responsibility of Governor for Hyderabad-Karnataka Region) Order, 2013 was issued on 24.10.2013, which gave special responsibility to the Governor of Karnataka for the establishment of a separate Development Board for Hyderabad-Karnataka region. A report on the working of the Board is required to be placed each year before the State Legislative Assembly. As per the information received from Govt. Of Karnataka, an allocation of Rs. 3750 crore has been made in the budget during the period 2013-14 to 2017-18.